

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.100/TT/2012

Date: 13.11.2014

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Transmission Tariff for Transmission assets (Group-2) associated with 765 kV system for Central Part of Northern Grid Part-II.

Sir,

Please refer to your above mentioned petition and furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 27.11.2013:-

1. Whether the temporary approval for test energization of 765 kV equipment at Meerut (vide RIO letter: NRIO/PGCIL-233/Meerut/UP/2940-941 dated 31.1.2013) under Regulation 43(2) of CEA (Measures related to Safety and Electricity Supply) Regulations is sufficient approval for trial operations and regular service of 765 kV ICTs, bays and reactors?
2. When was final approval of energization under Regulation 43, read with 46 and other Regulations of CEA (Measures related to Safety and Electricity Supply) Regulations was given by CEA. A copy of the same may be furnished
3. How 765 kV ICTs, its bays and reactors were used without being connected with any 765 kV line.

Yours faithfully,

(Dr. P.K. Sinha)  
Assistant Chief (Legal)